

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A/T.A. No 646 1987

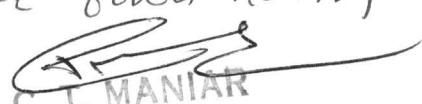
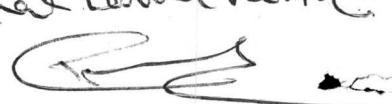
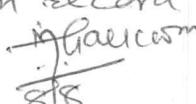
Manickam Moyakam & Ors Applicant(s)  
Y. V. Shah  
Versus

Union of India & Ors Respondent(s)  
Adv. R. M. Vin

Sr.No.	Date	Orders
	18/4/88	Absorption in CIV Pl. issue notice reg. admitted to respondent's
	Sept 1/88	- notice issued - RPAD received from Respon. No. 3 - RPAD received from Respon. No. 2 which is filed in other file
	20/4/88	- RPAD received from applicant No. 1, 6.
	20/4/88	Mr. R. M. Vin requests time. Mr. Y. V. Shah has no objection. Allowed. Adjourned to 21/4/88 for final hearing.
	20/4	P. M. Agarwal 20/4
	20/4	For 20/4
	21/4/88	Mr. Y. V. Shah and R. M. Vin present. Adjourned to 3/5/88 for final hearing.
	21/4	P. M. Agarwal 21/4

*S. J. Bhatt*  
 (S. J. BHATT)  
 Deputy Registrar  
 Central Administrative Tribunal  
 Ahmedabad Bench

*S. J. Bhatt*  
 (S. J. BHATT)  
 Deputy Registrar  
 Central Administrative Tribunal  
 Ahmedabad Bench

Sr.No.	Date	Orders
3/5/88		Mr. R M Vin has filed a Leave note. Mr. Y V Shah has no objection. Allowed. Adjudged to 19/7/88 for final hearing.
		 C. T. MANIAR Deputy Registrar, Central Administrative Tribunal AHMEDABAD
19/7/88		Mr. R M Vin with consent of Mr. Y V Shah requests time. Mr. M W Rora for Mr. Y V Shah has no objection. Allowed. Adjudged and fix in due course for FTH. 98 <i>Possible early hearing Central Level Master</i>
		 C. T. MANIAR Deputy Registrar, Central Administrative Tribunal AHMEDABAD
8/3/91 FTH I.N.		
26/3/91 FTH I.N.		Notice add. 5/3/81 received back from Applicat with a Endorsement that "Person not known"
18/4/91 FTH		
20/6/91 FTH		
2/8		Rejected & filed by Mr. Y V Shah order of applicant
8-8-91		Notice to Resp. no. 3 is served as per R.P.A.D. on record. Notices to Resp. nos. 1 & 2 are issued on 12-12-87 but R.P.A.D. <del>do not</del> seen to have returned on record  8/8

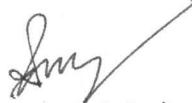
CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. P.M. Joshi .. Judicial Member

15/12/1987

Learned advocates Mr. Y.V. Shah for the applicant and Mr. R.M. Vin for the respondents present. Application be admitted. Issue notice on the respondents to reply within 45 days of this order. The applicant is free to file rejoinder if any within one month thereafter. The case be posted in September, 1988 for final hearing.

Future promotion and selection will be subject to the result of the case. Respondents to inform the parties affected. Mr. Vin agrees to accept notice for respondent No. 1.

  
( P H Trivedi )  
Vice Chairman

  
( P M Joshi )  
Judicial Member

\*Mogera

MA/557/87 in St No: 563/87, OA/340/87, OA/345/87, OA/352/87, CA/386/87, OA/391/87, OA/488/87, OA/527/87, OA/537/87, OA/590/87, OA/629/87, OA/ 24/87, OA/148/87, OA/267/87, MA/332/87 in OA/266/87, OA/278/87, OA/324/87, OA/327/87, OA/332/87, OA/336/87, OA/339/87, OA/13/88, OA/ 18/88, OA/ 19/88, OA/253/87, TA/485/86, TA/426/86, TA/623/86, TA/621/86, TA/1316/86, TA/1340/86, TA/1353/86, TA/1376/86, OA/219/86, OA/234/86, OA/277/86, OA/312/86, OA/435/86, OA/123/87, OA/149/87, OA/152/87, OA/204/87, OA/205/87, MA/124/88 with OA/223/87, OA/225/87, OA/248/87, OA/333/87, OA/334/87, OA/358/87, OA/469/87, OA/508/87, OA/10/88, MA/380/87 with OA/257/87, MA/401/87 with OA/147/87, MA/410/87 with OA/159/87, MA/411/87 with OA/331/87, MA/412/87 with OA/330/87, MA/413/87 with OA/299/87, OA/541/87, OA/363/86, TA/1379/86, OA/274/87, OA/346/87, OA/347/86, OA/478/87, OA/335/87, OA/451/86, OA/22/87, OA/23/87, OA/180/87, OA/622/87, OA/4/88, OA/13/87, OA/437/86, CA/1336/86, TA/1347/86, TA/1381/86, OA/644/87, OA/645/87, OA/ 1 /88, OA/14/88, MA/83/88 in OA/522/87, OA/5/88, TA/1346/86, OA/646/87, OA/311/86, OA/139/87, OA/289/87, OA/294/87, TA/608/86, TA/1338/86, TA/1366/86.

CORAM : HON'BLE MR. P.H. THVEDI : VICE CHAIRMAN

HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER.

16-2-1988.

The 92 cases filed by different persons against Union of India and Railway Administration are on Board today. They are fixed for hearing with the consent of the advocates representing the parties. The parties' advocates are present and heard Mr. R.M. Vin, Mr. B.R. Kyada and Mr. N.S. Shevde learned advocates for the respondent who represent for all the cases are present. They viz. Mr. Vin, Mr. Kyada and Mr. Shevde state that all the matters cannot be heard together in as they do not involve common questions of law and facts and that each matters has got distinct facts and, therefore, it is required to be argued separately. The learned advocates representing the applicants said that they involve common question of law and facts and all the matters are almost similar and they should be heard together. They further state that the applicants are poor labourers placed in strvation and in these days of draught the matters may be heard expeditiously.

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2/- In many matters the railway administration has yet to file written statements. They may also produce the documents which may be relevant for the purpose of deciding the cases. Therefore, by consent of the advocates representing the parties it is decided to adjourn the matters and to fix them for hearing on 4-4-1983. The advocates and the parties are given to understand that they will be heard from day to day from 4-4-'83 onwards. If the Railway Administration wants to file replies in cases in which they have not filed they may do so in April and May 1983, with service of copy to the other side failing which no other time will be granted on that ground. Registry to fix the cases accordingly.

TRUE COPY

  
( C.T. Maniar )  
Deputy Registrar(J).

Sd/-  
( P.H. TRivedi )  
VICE CHAIRMAN

Sd/-  
( P.M. JOSHI )  
JUDICIAL MEMBER

HPC/-